

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No. 5452/2024

MANAN CHOPRA & ORS.

Appellant(s)

VERSUS

SONI REALTORS PVT. LTD.

Respondent(s)

(FOR ADMISSION)

Date : 06-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s)

Mr. Ritin Rai, Sr. Adv.
Mr. Rahul Kumar, Adv.
Mr. Debmalya Ganguli, Adv.
Mr. Gopal Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice and tag with Civil Appeal no. 4404/2024 titled
"Sanjay Kumar Bansal vs. M/s. Soni Realtors Pvt. Ltd. & Ors."

Notice will be served by all modes, including *dasti*.

We are also inclined to issue notice to the Insolvency and
Bankruptcy Board of India¹, as there appears to be considerable
ambiguity concerning service of the orders passed by the National
Company Law Tribunal, uploading of orders on the website and also
the requirement to obtain a certified copy of the order and enclose
the same with the appeal. The IBBI will examine whether the process
requires any clarification, modification or simplification.

Signature Not Verified

Digitally signed by
Deepak Guglani
Date: 2024.05.07
17:56:17
Reason: IIS(DEEPAK GUGLANI)
AR-cum-PS(R.S. NARAYANAN)
ASSISTANT REGISTRAR

1 For short, "IBBI".